

# **RAJYA SABHA**

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## **REVISED LIST OF BUSINESS**

Friday, July 23, 2021

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11 A.M.

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### **OBITUARY REFERENCES**

OBITUARY REFERENCES to the passing away of —

1. Shri S. Agniraj (ex-Member); and
  2. Shri Vijay Singh Yadav (ex-Member).
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### **PAPERS TO BE LAID ON THE TABLE**

Following Ministers to lay papers on the Table, entered in the separate list: —

1. SHRI SOM PARKASH for Ministry of Commerce and Industry; and
  2. SHRI KAILASH CHOUDHARY for Ministry of Agriculture and Farmers Welfare.
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### **REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE**

SHRI JOHN BRITTAS

SHRIMATI ROOPA GANGULY to present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:-

- (i) 161<sup>st</sup> Report on 'Review of the Intellectual Property Rights Regime in India'; and
  - (ii) 162<sup>nd</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Fifty Fourth Report on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir'.
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### **REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

SHRI T. G. VENKATESH

SHRI PRASANNA ACHARYA to present the Two Hundred Ninety Third Report (in English and Hindi) on 'Status of Aviation Connectivity in the country' of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture.

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REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY  
STANDING COMMITTEE ON LABOUR

SHRI VIVEK THAKUR

SHRI NARESH BANSAL to lay on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour (2020-21):-

- (i) Twentieth Report on 'Functioning of National Institute of Fashion Technology (NIFT)';
- (ii) Twenty-First Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fourth Report (Sixteenth Lok Sabha) on 'Safety, Security and Welfare of TV/Broadcasting/ Digital Entertainment/ Advertisement Industry Workers';
- (iii) Twenty-Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fifth Report (Sixteenth Lok Sabha) on 'Scheduled/Non-Scheduled/ Test Flying Air Operators/ Maintenance, Repair and Overhaul (MRO) companies/Air Ports Operators - Safety, Social Security Measures and norms for their Workers/ Employees especially in the context of those who are associated with flying the Aircraft in Civil Aviation Sector';
- (iv) Twenty-Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Second Report (Sixteenth Lok Sabha) on 'Compliance with the prescribed provisions of deduction and deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers'; and
- (v) Twenty-Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Seventh Report (Sixteenth Lok Sabha) on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments - [example of Infrastructure Leasing and Financial Services (IL&FS)] by PF Funds, Pension Funds'.

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REPORTS OF THE COMMITTEE ON WELFARE  
OF OTHER BACKWARD CLASSES

SHRI NARAYANA KORAGAPPA

SHRIMATI CHHAYA VERMA to lay on the Table, a copy each (in English and Hindi) of the following <sup>&</sup>Reports of the Committee on Welfare of Other Backward Classes:-

- (i) Third Report of the Committee (2019-20) on "Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited

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<sup>&</sup> These Reports were presented to Hon'ble Chairman, Rajya Sabha on 22.06.2020 and 30.07.2020, and to Hon'ble Speaker, Lok Sabha on 13.06.2020 and 25.07.2020, respectively. The Speaker had ordered the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (NCL) and South Eastern Coalfields Limited (SECL)” pertaining to the Ministry of Coal;
- (ii) Fourth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment in Rashtriya Chemicals & Fertilizers Limited (RCF)” pertaining to the Ministry of Chemicals & Fertilizers;
  - (iii) Fifth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)” pertaining to the Ministry of Chemicals & Fertilizers;
  - (iv) Sixth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University” pertaining to the Ministry of Human Resource Development (Department of Higher Education);
  - (v) Seventh Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twentieth Report (Sixteenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and their welfare in Central Public Works Department (CPWD)” pertaining to the Ministry of Housing and Urban Affairs; and
  - (vi) Eighth Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-first Report (Sixteenth Lok Sabha) on “Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc.” pertaining to the Ministry of Social Justice and Empowerment.

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STATEMENT BY MINISTER

SADHVI NIRANJAN JYOTI to make a statement regarding Status of implementation of recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Department of Rural Development, Ministry of Rural Development.

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MOTION FOR ELECTION TO THE  
COCONUT DEVELOPMENT BOARD, KOCHI

SHRI NARENDRA SINGH TOMAR to move the following Motion:—

“That in pursuance of clause (e) of sub-section (4) of Section 4 of the Coconut Development Board Act, 1979 (No.5 of 1979), read with clauses (i) and (ii) of sub-rule (1) of Rule 4 of the Coconut Development Board Rules, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Coconut Development Board.”

STATEMENT REGARDING GOVERNMENT BUSINESS

SHRI V. MURALEEDHARAN to make a statement regarding Government Business for the week commencing Monday, the 26<sup>th</sup> of July, 2021.

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#QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

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(FROM 2.30 P.M. TO 5.00 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

*Bills for introduction*

*The Uniform Civil Code in India Bill, 2020.* 1. DR. KIRODI LAL MEENA to move for leave to introduce a Bill to provide for the constitution of the National Inspection and Investigation Committee for preparation of Uniform Civil Code and its implementation throughout the territory of India and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020.* 2. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2020 (insertion of new article 21B).* 3. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The Indian Penal Code (Amendment) Bill, 2021.* 4. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

*The Constitution (Amendment) Bill, 2020 (insertion of new articles 12A and 12B).* 5. SHRI Y.S. CHOWDARY to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

*The High Court of Orissa (Establishment of a Permanent Bench in Western Odisha) Bill, 2020.* 6. SHRI PRASANNA ACHARYA to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa in Western Odisha.

ALSO to introduce the Bill.

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# At 12 Noon.

7. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2020 (amendment of article 51A).*
- ALSO to introduce the Bill.
8. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Lokpal and Lokayuktas Act, 2013. *The Lokpal And Lokayuktas (Amendment) Bill, 2021.*
- ALSO to introduce the Bill.
9. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Central Educational Institutions (Reservation in Admission) Act, 2006. *The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2021.*
- ALSO to introduce the Bill.
10. SHRI VAIKO to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2020 (omission of article 248).*
- ALSO to introduce the Bill.
11. DR. VIKAS MAHATME to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2020 (amendment of Seventh Schedule).*
- ALSO to introduce the Bill.
12. SHRI DEREK O' BRIEN to move for leave to introduce a Bill to provide for the effective prevention, preparedness and management of epidemics and for matters connected therewith or incidental thereto. *The Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021.*
- ALSO to introduce the Bill.
13. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2020 (substitution of new article for article 130).*
- ALSO to introduce the Bill.
14. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Dentists Act, 1948 and the National Medical Commission Act, 2019. *The Medical Education Laws (Amendment) Bill, 2021.*
- ALSO to introduce the Bill.
15. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003. *The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2021.*
- ALSO to introduce the Bill.

*The Indian Penal Code (Amendment) Bill, 2021.*

16. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

*The Criminal Laws (Amendment) Bill, 2021.*

17. SHRI PRASHANTA NANDA to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973.

ALSO to introduce the Bill.

*The Code of Criminal Procedure (Amendment) Bill, 2021.*

18. SHRI SUBHASH CHANDRA SINGH to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

ALSO to introduce the Bill.

*The Orphan Child (Welfare and Reservations) Bill, 2021.*

19. DR. BANDA PRAKASH further to provide for welfare of orphan children and matters connected therewith.

ALSO to introduce the Bill.

*The Women's (Reservation in Workplace) Bill, 2021.*

20. SHRI TIRUCHI SIVA to move for leave to introduce a Bill to provide for reservation of posts for women in establishments and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

*Bills for consideration and passing*

*The Population Regulation Bill, 2019.*

21. SHRI RAKESH SINHA to move that the Bill to revitalize efforts towards promoting the small family norms of up to two children per eligible couple; to ensure healthy birth spacing through measures related to augmenting the availability, accessibility and affordability of quality reproductive health services, and other relevant inter-sectoral development instruments by the Central and the State Governments; to achieve the goal of stabilization of population commensurate with the emerging social, economic, health, nutritional, epidemiological, environmental and other developmental needs of the national economy; to recognize the implications of population momentum on the prospects of national progress in the long run, propelled through its young and dynamic population age-structure; to ameliorate and harness the demographic potential in the sustainable manner and help to engulf the prevailing demographic and socio-economic disparities across population groups and regions, and render equal opportunities for all, irrespective of age, sex, religion, caste, class, race, residence, language etc. to achieve the fullest development potential and for matters connected therewith and incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

*The State Reorganization Commission Bill, 2019.*

22. DR. SASMIT PATRA to move that the Bill to provide for the establishment of a Commission for reorganization of States within the geographical boundaries of the Union of India with an objective to preserve and strengthen the unity of the India keeping into consideration, the linguistic, cultural, financial, economic and administrative viability of reorganization of a State corresponding to the safety and welfare of the citizens of the nation, be taken into consideration.

ALSO to move that the Bill be passed.

23. SHRI VAIKO to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

*The Constitution (Amendment) Bill, 2019 (amendment of article 343).*

24. SHRI P. WILSON to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

*The Constitution (Amendment) Bill, 2019 (amendment of articles 217 and 224).*

25. SHRI BINOY VISWAM to move that the Bill further to amend the Minimum Wages Act, 1948, be taken into consideration.

ALSO to move that the Bill be passed.

*\*The Minimum Wages (Amendment) Bill, 2019.*

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### GOVERNMENT LEGISLATIVE BUSINESS

#### *Bill for withdrawal*

1. SHRIMATI SMRITI ZUBIN IRANI to move for leave to withdraw the Indecent Representation of Women (Prohibition) Amendment Bill, 2012.

ALSO to withdraw the Bill.

*&The Indecent Representation of Women (Prohibition) Amendment Bill, 2012.*

#### *Bills for consideration and passing*

2. FURTHER CONSIDERATION of the following motion moved by Shri Sarbananda Sonowal on the 19<sup>th</sup> July, 2021:—

"That the Bill to provide for the development, maintenance and management of aids to navigation in India; for training and certification of operator of aids to navigation, development of its historical, educational and cultural value; to ensure compliance with the obligation under the maritime treaties and international instruments to which India is a party and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

*The Marine Aids to Navigation Bill, 2021.*

SHRI SARBANANDA SONOWAL to move that the Bill be passed.

3. SHRIMATI SMRITI ZUBIN IRANI to move that the Bill to amend the Juvenile Justice (Care and Protection of Children) Act, 2015, as passed by Lok Sabha, be taken into consideration.

ALSO to move that the Bill be passed.

*The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021.*

NEW DELHI;  
July 22, 2021

DESH DEEPAK VERMA,  
*Secretary-General.*

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\* Subject to receiving of the President's recommendation under article 117(3) of the Constitution by 11.00 A.M. on Friday, the 23<sup>rd</sup> July, 2021.

& The Bill was introduced on the 13<sup>th</sup> December, 2012.